

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

ITEM No. 16  
**(IB)-840(PB)/2018**

**IN THE MATTER OF:**

PEC Ltd ... Applicant/Petitioner  
v.  
M/s. S.L. Consumer Products Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 09.12.2019**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MR. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP Mr. Abhishek Anand, Mr. Tushar Tyagi  
Mr. Viren Sharma, Advs.

**ORDER**


**CA-2758(PB)/2019**

This is an application filed by RP under Section 33 of Insolvency & Bankruptcy Code seeking Liquidation of the Corporate Debtor. Ld. Counsel for the RP states that notices be issued to Ex-Directors. It is submitted that valuers have been appointed and valuation report shall be filed during the course of the day.

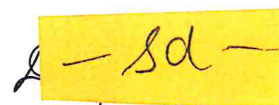
Notice of the application to the non applicant-Ex-Director for 18.12.2019.

Process dasti.

List for further consideration on 18.12.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**